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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **RC.REV. 196/2023 & CM APPL. 36739/2023**  
**BHARAT BHUSHAN & ORS.** .....Petitioners

Through: Mr. A. K. Singla, Sr. Advocate with  
Mr. Akshit Sachdeva, Ms. Sayantani  
Basak, Advocates

versus

**ATUL GUPTA** .....Respondent  
Through: Mr. Manish Vashisht, Sr. Advocate  
with Mr. Dhruv Rohatgi, Mr. D.  
Jayachandran, Advocates

**CORAM:**  
**HON'BLE DR. JUSTICE SUDHIR KUMAR JAIN**

**ORDER**  
**22.07.2024**

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**CM APPL. 1649/2024 (re-fixation of occupation charges)**

1. The learned Senior Advocate appearing on behalf of the petitioner stated that he is not pressing the present application.
2. Accordingly, the present application is dismissed as not pressed.

**RC.REV. 196/2023 & CM APPL. 36739/2023**

3. Arguments heard.
4. Judgment reserved.
5. The respective counsel for the parties are directed to file their written submissions along with case laws relied upon within 01 week with exchange of copies.

**DR. SUDHIR KUMAR JAIN, J**

**JULY 22, 2024/j/am**